

Central Administrative Tribunal, Principal Bench

O.A.No.2203/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 6th day of January, 1997

Pankaj Kumar Sharma
s/o Late Shri Yad Ram Sharma
resident of quarter No.436
Lodhi Road
Lodhi Complex
New Delhi.

Ramwati
widow of Late Shri Sharma
r/o quarter No.436
Lodhi Road
Lodhi Complex
New Delhi.

... Applicants

(By Shri A.K.Bhardwaj, Advocate)

Vs.

1. Union of India through:
The Director of Estate
Directorate of Estate
Nirman Bhawan
New Delhi.

2. The Estate Officer
Directorate of Estate
Nirman Bhawan
New Delhi.

3. The Administrative Officer
National Museum (Ministry of HRD)
Janpath Road
New Delhi.

... Respondents

(By Shri Madhav Panikar, Advocate)

O R D E R (Oral)

Heard.

O.A. is admitted. Since a short point is involved, with the consent of the counsel on either side, the OA is disposed of at the admission stage itself.

2. The father of the applicant late Shri Yad Ram Sharma was allotted general pool accommodation No.436, Lodhi Road, Lodhi Complex, New Delhi. He expired on 02.03.1994 and the allotment was cancelled with effect from 3.3.1994. The case

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of the applicant is that he obtained a compassionate appointment in June/1994, within three months on the death of his father and therefore he was entitled either to retain the premises allotted to his late father or to be allotted another house of his entitlement on out of turn basis. Instead the respondents served him with a show-cause notice for eviction.

3. The respondents in their reply admit that the applicant is eligible to be considered for allotment of Type-A accommodation if his request for regularisation is forwarded through his department in the prescribed format.

4. In view of the above position, the OA is disposed of with a direction that the applicant may submit his request for allotment/regularisation to Respondent No.3 within one week from today who will forward the same to Respondent No.1 with their comments within fifteen days thereafter. Respondent No.1, namely, Director of Estates will consider and decide the request within a period of one month thereafter. No costs.

Rao
(R.K.AHOOSA)
MEMBER(A)

/rao/